

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

TALENT UNLIMITED ONLINE SERVICES PRIVATE LIMITED OPERATING IN DIGITAL, SOFTWARE, AND ARTIFICIAL INTELLIGENCE BASED PRODUCT & SERVICES AT DELHI NCR

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	TALENT UNLIMITED ONLINE SERVICES PRIVATE LIMITED PAN No- AAECT5492J CIN No- U72900DL2012PTC234341
2.	Address of the registered office	808, Devika Tower, Nehru Place, South Delhi, New Delhi, Delhi, India, 110019
3.	URL of website	https://www.bobble.ai/
4.	Details of place where majority of fixed assets are located	There are no fixed assets in the company
5.	Installed capacity of main products/ services	The company is engaged in the business of digital communications and software solutions, with a primary focus on multilingual input technologies, artificial intelligence-based products, and enterprise software services.
6.	Quantity and value of main products/ services sold in last financial year	Turnover for the last financial year- 27.37 Cr.
7.	Number of employees/ workmen	31
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details will be provided by RP. It will be available by sending email to RP at cirp.tuos@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility Criteria will be provided by RP. It will be available by sending email to RP at cirp.tuos@gmail.com
10.	Last date for receipt of expression of interest	06.09.2026
11.	Date of issue of provisional list of prospective resolution applicants	16.09.2026
12.	Last date for submission of objections to provisional list	21.09.2026
13.	Date of issue of final list of prospective resolution applicants	01.10.2026
14.	Date of issue of information memorandum, evaluation matrix	06.10.2026

	and request for resolution plans to prospective resolution applicants	
15.	Last date for submission of resolution plans	05.11.2026
16.	Process email id to submit Expression of Interest	cirp.tuos@gmail.com



For Talent Unlimited Online Services Private Limited
Manish Agarwal (Resolution Professional)
Reg NO- IBBI/IPA-002/IP-N00223/2017-18/10904
Reg Add. - 307, Prakash Deep building, Tolstoy Marg,
Connaught Place, New Delhi- 110001
Date: 22.08.2026
Place- New Delhi

TRUHOME FINANCE LIMITED

(Formerly Known As Shirram Housing Finance Limited)

Reg.Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No. 11, 2nd Lane, Cenatopha Road, Alwarpet, Teynampet, Chennai-600018

Head Office: Level 3, Wockhardt Towers, East Wing C-2, G Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051

Website: <http://www.truhomefinance.in>

POSSESSION NOTICE

Whereas, The undersigned being the authorised officer of Truhome Finance Limited (Formerly Known as Shirram Housing Finance Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued demand notice to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

[The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken POSSESSION of the property described herein below in exercise of powers conferred on him under Sub Section (4) of section 13 of Act read with rule 8 of the security interest enforcement rules, 2002 on 21-Aug-2026.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Truhome Finance Limited (Formerly Known as Shirram Housing Finance Limited) for an amount as mentioned herein below and interest thereon.

[The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.]

Borrower's Name and Address

Mr. Sonu Singaniya S/o Mr. Kishori Lal Singaniya House No. 1054/1, Kamal Vihar, Line Par, Bahadurgarh, Haryana-124507.

Mrs. Sangeeta W/o Mr. Sonu Singaniya House No. 1054/1, Kamal Vihar, Line Par, Bahadurgarh, Haryana-124507.

M/S. Shri Ram Garments Through its Proprietor/ Partner/Manager Director/ Authorised Signatory Office at, RRC-798, Railway Road, Bahadurgarh, Haryana-124507.

Amount due as per Demand Notice

Rs. 22,01,691/- (Rupees Twenty Two Lakh One Thousand Six Hundred and Ninety One Only) in respect of Loan Account No. SPLDHLH0002505 as on 09-Oct-2025

Date of Demand Notice - 10-Oct-2025

Date of physical possession - 21-Aug-2026 Date of NPA - 03-Oct-2025

Description of Mortgaged Property

All that part and parcel of the properties bearing No.Khevat No. 285, Kharsa No. 3041/2 (1-10), 3041/1 (4-10), 3042 (2-18), Area Admeasuring 100 Sq. Yards., Situated at Waka Mauja Kamal Vihar, Railway Line Par, in Hudud of Nagar Palika Bahadurgarh, Distt-Jhajjar, Haryana.Bounded By:-East:- Road 18Fl Wide West:- Gali 10Fl Wide North:- Plot of Lalta Parsad South:- Plot of Atar Singh

Place: Jhajjar Sd/- Authorised Officer- Truhome Finance Limited

Date : 21-08-2026 (Earlier Known as Shirram Housing Finance Limited)

TRUHOME FINANCE LIMITED

(Formerly Known As Shirram Housing Finance Limited)

Reg.Off.: Srinivasa Tower, 1st Floor, Door No. 5, Old No. 11, 2nd Lane, Cenatopha Road, Alwarpet, Teynampet, Chennai-600018

Head Office: Level 3, Wockhardt Towers, East Wing C-2, G Block, Bandra Kurla Complex, Bandra (East), Mumbai-400051

Website: <http://www.truhomefinance.in>

POSSESSION NOTICE

Whereas, The undersigned being the authorised officer of Truhome Finance Limited (Formerly Known as Shirram Housing Finance Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with (Rule 3) of the Security Interest (Enforcement) Rules, 2002 issued demand notice to the Borrowers details of which are mentioned in the table below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

[The Borrowers having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken POSSESSION of the property described herein below in exercise of powers conferred on him under Sub Section (4) of section 13 of Act read with rule 8 of the security interest enforcement rules, 2002 on 20-Aug-2026.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Truhome Finance Limited (Formerly Known as Shirram Housing Finance Limited) for an amount as mentioned herein below and interest thereon.

[The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.]

Borrower's Name and Address

Mr. Manmohan Garg S/o Mr. Chuni Lal House No. D6/147, Sector-6, Rohini, North West, Delhi-110085.

Also At:-Plot No-30, Municipal No. 4798-99, Ward No. XIII, Deputy Ganj, Sadar Bazar, Delhi-110006.

Mrs. Indu Garg W/o Mr. Manmohan Garg House No. A-3/71, Sector-5, Rohini, North West, Delhi-110085.

Also At:-House No. D6/147, Sector-6, Rohini, North West, Delhi-110085.

Also At:-Plot No-30, Municipal No. 4798-99, Ward No. XIII, Deputy Ganj, Sadar Bazar, Delhi-110006.

Mr. Rohit Garg S/o Mr. Chuni Lal House No. 297/2, Near Brhama Mandir, Begu Road, Patel Basti, Sirsa, Haryana-125055.

Also At:-Plot No-30, Municipal No. 4798-99, Ward No. XIII, Deputy Ganj, Sadar Bazar, Delhi-110006.

M/S. NR Sons Utensils Pvt Ltd. Through its Proprietor/ Partner/Manager Director/ Authorised Signatory Office at, GF-4798-99/30, Deputy Ganj, Sadar Bazar, Delhi-110006.

Amount due as per Demand Notice

Rs. 1,12,33,326/- (Rupees One Crore Twelve Lakh Thirty Three Thousand Three Hundred Twenty Six Only) in respect of Loan Account No. SPLGPRK0002485 as on 10-Nov-2025

Date of Demand Notice - 11-Nov-2025, Date of physical possession - 20-Aug-2026

Date of NPA - 03-Nov-2025

Description of Mortgaged Property

All that part and parcel of the properties bearing No.Mpl No. 4798-99, Ward No. XIII, Plot No-30, 1st Floor Without Roof Rights, Area Admeasuring 54.81 Sq. Yards., Situated at Deputy Ganj, Sadar Bazar, Delhi-110006. And Mpl No. 4798-99, Ward No. XIII, Plot No-30, 2nd & 3rd Floor With Roof Rights, Area Admeasuring 42.28 Sq. Yards., Each Floor, Situated at Deputy Ganj, Sadar Bazar, Delhi-110006.

Bounded By:-East:- Gali West:- Gali North:- Others Property South:- Part of Property

Place: Delhi Sd/- Authorised Officer- Truhome Finance Limited

Date : 20-08-2026 (Earlier Known as Shirram Housing Finance Limited)

MACH TRAVEL SOLUTIONS LIMITED

(Formerly known as Mach Conferences and Events Limited)

CIN: L74110DL2004PLC126130

Regd. Office: Office No-4, 2nd/Floor, Master Space, Plot No-27, KH/Mustali No-154, Killa No-19/2, Uggarsain Park, Dichaon Road, Najafgarh Street No-2, Najafgarh, South West Delhi, New Delhi, Delhi - 110043, Tel: +91-1204747000

Email ID: info@machtravel.com, Website: www.machtravel.com

NOTICE REGARDING 22nd ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCE ("VC") OTHER AUDIO-VISUAL MEANS ("OAVM"), NOTICE OF E-VOTING & DIVIDEND

1. NOTICE is hereby given that the 22nd Annual General Meeting (AGM) of the Members of Mach Travel Solutions Limited ("the Company") is scheduled to be held on Tuesday, September 15, 2026 at 12:00 hours (IST), through VC/OAVM, in compliance with all the applicable provisions of the Companies Act, 2013 and rules issued thereunder and the Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular No. 14/2020 dated April 08, 2020, Circular No.17/2020 dated April 13, 2020 issued by the Ministry of Corporate Affairs ("MCA") followed by Circular No. 20/2020 dated May 05, 2020, Circular No. 02/2021 dated January 13, 2021 and Circular No. 10/2022 dated December 28, 2022, Circular No. 09/2023 dated September 25, 2023, Circular No. 09/2024 dated September 19, 2024, Circular No. 03/2025 dated September 22, 2025 regarding extension for holding AGM through VC and SEBI Circular No. SEBI/HO/CFD/CFD-PoD-2/PICIR/2024/133 dated October 03, 2024 issued by SEBI, along with other applicable Circulars issued in this regard by the MCA and SEBI, to transact the business that will be set forth in the Notice of AGM. The Members attending the AGM through VC/OAVM shall be counted for the purpose of reckoning the quorum under section 103 of the Act.

The AGM Notice and Integrated Annual Report for the Financial Year 2025-26 will also be made available on the Company's website i.e. www.machtravel.com and on the website of Stock Exchange where the equity shares of the Company are listed, i.e., www.bseindia.com and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com.

2. Dispatch of AGM Notice and Integrated Annual Report for the Financial Year 2025-26: Members may note that the Notice of AGM and Integrated Annual Report for the Financial Year 2025-26 will be sent only through email to all those Members whose email addresses are registered with the Company or with the Company's Registrar and Transfer Agent namely Skyline Financial Services Private Limited ("RTA") or with their respective Depository Participant(s) ("DP"), in accordance with the MCA Circulars and SEBI Circulars.

The AGM Notice and Integrated Annual Report for the Financial Year 2025-26 will also be made available on the Company's website i.e. www.machtravel.com and on the website of Stock Exchange where the equity shares of the Company are listed, i.e., www.bseindia.com and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com.

3. Manner of registering/updating email addresses: In order to receive Notice of AGM and Integrated Annual Report for the Financial Year 2025-26 electronically, Members are requested to register/update their email addresses with the Depositories through the concerned Depository Participant(s).

4. Manner of casting vote through e-voting: The Company is providing remote e-voting facility to all its members to cast their votes electronically on all the resolutions as set forth in the Notice of AGM. The facility of e-voting will also be made available during the AGM. Detailed procedure of casting the votes through e-voting is provided in the Notice of AGM. If your email address is already registered with the Company/Depository, the login credentials for casting the vote through e-voting are being sent on your registered email addresses. Members are requested to update their email addresses with the Company/RTA/Depository Participants as may be applicable.

Details of Company's Registrar and Share Transfer Agent: Skyline Financial Services Private Limited, India Tel No- 011-40450193-97 Email: info@skylinert.com, Website: www.skylinert.com

For and on behalf of Mach Travel Solutions Limited Sd/- Yashashvi Srivastava Company Secretary & Compliance Officer

Date: 22-08-2026 Place: New Delhi

MAHINDRA RURAL HOUSING FINANCE LTD.

PUBLIC NOTICE LOSS OF ORIGINAL SALE DEED

Notice is hereby given to the public at large that the Original Sale Deed & Mother Deed Pertaining to the property described below has been reported lost / misplaced and is not traceable despite diligent search. Borrower Name: Mr Chiranjiv Pandit Loan Account No. XSEAMGR01034308/1326602

Property Details: (As per sale deed): Plot No-63 Mauja Govindpur Andrun Vikas Nagar Phase 2nd, Kharsa No:-197, ,Tehsil & Distt Mathura, 281004, Uttar Pradesh, India

Sale Deed Details : Registered On 09/07/2018, In Book No. 1, Volume No. 14154, From Pages 321 To 332, At Serial No. 9707, Executed In The Name Of Sita Devi W/o Chiranjiv At Village Pelkhu Tehsil Govardhan District Mathura

Mother Deed Details: Registered On 06/09/2017, In Book No. 1, Volume No. 13473, From Pages 93 To 112, At Serial No. 10552, Executed In The Name Of Hariom Pandey S/o Shyam Sundar At Village Pelkhu Tehsil Govardhan District Mathura Present Residence Vikas Nagar Phase 2 Govindpur Tehsil District Mathura

The aforesaid Original Sale Deed has been lost / misplaced and all efforts made to location same have proved unsuccessful. An application for obtaining certified copy / duplicate of the said documents is being initiated.

Any person (s) having any claim, right, title, interest objection, lien charge mortgage encumbrance, or possession concerning the above mentioned property or the lost document is hereby required to notify the undersigned in writing, along with supporting documentary evidence, within 15 days from the date of publication of this notice.

In the absence of any such claim or objection within the stipulated period it shall be presumed that no person has any claim over said document / property, and further necessary action shall be taken accordingly.

Place : MATHURA Date : 22.08.2026 sd/ Authorised Officer

NOTICE- [BEML LIMITED]

Registered Office: [BEML South, No. 23 / 1, 4th Main Road, S R Nagar, Bengaluru, Karnataka, 560027]

NOTICE is hereby given that the certificate(s) for the undermentioned securities of BEML LIMITED has/have been lost/misplaced and the holder(s) of the said securities / applicant(s) has/have applied to the Company to issue duplicate certificate(s).

Name(s) of holder(s) (if Jt. holder(s), if any) and face value	Kind of Securities	Folio No.	No. of Securities	Certificate No	Distinctive number(s)
ABHA PRASAD	Equity shares	BES027644	100 shares and Face value of Rs. 5	25164	24150401-24150500
ABHA PRASAD	Equity shares	BES027644	100 shares and Face value of Rs. 5	25165	24150501-24150600
ABHA PRASAD	Equity shares	BES027644	100 shares and Face value of Rs. 5	25166	24150601-24150700
ABHA PRASAD	Equity shares	BES027644	100 shares and Face value of Rs. 5	25168	24150801-24150900
ABHA PRASAD	Equity shares	BES027644	100 shares and Face value of Rs. 5	25169	24150901-24151000
ABHA PRASAD	Equity shares	BES027644	100 shares and Face value of Rs. 5	25170	24151001-24151100
ABHA PRASAD	Equity shares	BES027644	100 shares and Face value of Rs. 5	25172	24151201-24151300
ABHA PRASAD	Equity shares	BES027644	100 shares and Face value of Rs. 5	25173	24151301-24151400

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the BEML LIMITED will proceed to issue duplicate certificate(s) without further intimation.

Date: 20.08.2026 Name of the Shareholder(s)/Claimants

Place: Bengaluru, Karnataka SAMARTH PRASAD

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF ERVKA GLOBAL PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	ERVKA GLOBAL PRIVATE LIMITED
2. Date of incorporation of corporate debtor	08.08.2019
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Haryana
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999HR2019PTC081956
5. Address of the registered office and principal office (if any) of corporate debtor	C-039 Bannikhera Road, Levidia Aangan Green Society, Fandabad, Village Deeghot, Palwal, Haryana-121107, India
6. Insolvency commencement date in respect of corporate debtor	19.08.2026 (order received on 20.08.2026)
7. Estimated date of closure of insolvency resolution process	15.02.2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name : Mohammad Khalid Regn No: IBI/PA-002/IP-101289/2024-2025/14417 AFA upto : 30.06.2027
9. Address and e-mail of the interim resolution professional, as registered with the Board	G3/2, 2nd Floor, Malviya Nagar, New Delhi-110017 Email : cskhalid01@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	C-56 Basement, Soami Nagar, New Delhi-110017 Email : cirp.egp@gmail.com
11. Last date for submission of claims	02.09.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link : https://ibi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Ervika Global Private Limited on 19.08.2026. The creditors of Ervika Global Private Limited, are hereby called upon to submit their claims with proof on or before 02.09.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Mohammad Khalid Interim Resolution Professional IBI/PA-002/IP-101289/2024-2025/14417 AFA upto : 30.06.2027

Date : 21.08.2026 Place : New Delhi Add : G3/2, 2nd Floor, Malviya Nagar, New Delhi-110017 Email : cskhalid01@gmail.com/cirp.egp@gmail.com

FSL FRONTLINE SECURITIES LIMITED

CIN: U65100DL1994PLC058837

Registered Office: M-6, 1Ind Floor, M-Block Market, Greater Kailash -II, New Delhi-110048

Corporate Office: B-22, Sector - 4, Noida - 201301 UP

Telephone: 0120-2534067 Email: secretarial@fsltechnologies.com, Website: www.fslindia.com

NOTICE OF 32nd ANNUAL GENERAL MEETING AND INFORMATION REGARDING REMOTE E-VOTING & BOOK CLOSURE

Notice is hereby given that pursuant to the applicable provisions of Companies Act, 2013 and rules made there under and circular dated September 22, 2025, September 19, 2024, May 5, 2020 read with circulars dated April 8, 2020, April 13, 2020, January 13, 2021, December 08, 2021, December 14, 2021, May 05, 2022 and September 25, 2023 issued by Ministry of Corporate Affairs (collectively referred to as "MCA Circulars"), the 32nd Annual General Meeting ("AGM") of Frontline Securities Limited is scheduled to be held on Tuesday, 15th September, 2026 at 04:00 P.M. IST through video conferencing ("VC") other audio visual means ("OAVM") without physical presence of members of the Company at common venue to transact the business as set out in Notice of the Meeting.

In compliance with the aforesaid Circulars, electronic copies of Notice of the AGM and Annual Report 2025-26 have been sent to all the members whose email address are registered with the Company/Depository Participant(s). These documents are also available on the website of the Company at www.fslindia.com, and on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, the Company is pleased to provide the Members with the facility to cast their votes electronically ("remote e-voting") as well as e-voting at AGM through e-voting services of NSDL in respect of all the resolutions as set out in the Notice of AGM. The procedure to cast vote using e-voting system of NSDL has been described in the Notice of AGM.

The remote e-voting period commences from 09:00 A.M. (1ST) on Saturday, 12th September, 2026 and ends on 5:00 P.M. (1ST) on Monday, 14th September, 2026. During this period, Members can select **ENOT 141190** for e-voting. The remote e-voting module shall be disabled by NSDL thereafter. The voting right of the Members shall be in proportion to their share in the paid-up equity share capital of the Company as on Monday, 07th September, 2026 ("cut-off date").

Any person, who acquires the share(s) of the Company and becomes a Member of the Company after the dispatch of Notice of AGM and holds the share(s) as on the cut-off date, can also cast their vote through remote e-voting facility on the website of NSDL i.e. www.evoting.nsdl.com. Any person, whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories/RTA as on the cut-off date only shall be entitled to cast vote either through remote e-voting or e-voting at the AGM. The facility for voting through electronic means shall also be provided at the AGM. Those Members, who are present at the AGM through VC/OAVM facility and have not already cast their votes on the resolutions via remote e-voting shall be eligible to vote through e-voting system during the AGM. The Members, who have cast their vote by remote e-voting prior to AGM, may also attend the AGM through VC/OAVM but shall not be entitled to cast their vote again at the AGM.

The Members of the Company who have not registered their e-mail address can register the same as per the following procedure:

- Members who hold shares in physical mode are requested to kindly register/update their email address with the Company by sending duly signed request letter at secretarial@fsltechnologies.com containing Folio No., Name of shareholder, email id, mobile number, scanned copy of the share certificate (front and back), PAN self attested scanned copy of PAN card, AADHAR (self attested scanned copy of Aadhar Card) or any document (such as Driving Licence, Bank Statement, Election Card, Passport) for registering email address.
- The members who hold shares in demat mode are requested to kindly contact the Depository Participant (DP) and register the email address in the demat account as per the process followed and advised by the DP.

In case of any queries, with respect to remote e-voting, Members may refer to Frequently Asked Questions (FAQs) and e-voting User Manual available at the Download section of www.evoting.nsdl.com or call on Toll free No: 1800-222-990 or can contact NSDL on evoting@nsdl.co.in or in contact Mr. Uttarksh Gupta, NSDL at the designated e-mail ID: utkarshtg@nsdl.co.in or at telephone number + 91 22 24994545. Members may also write to the Company at secretarial@fsltechnologies.com.

The Register of Members and Share Transfer Books of the Company will remain closed from Tuesday, 08th September, 2026 to Monday, 14th September, 2026 (both days inclusive) for the purpose of AGM.

Date: 21.08.2026 Place: NOIDA

For FRONTLINE SECURITIES LIMITED Sd/- Rakesh K Jain Director DIN: 00050524

NOTICE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of EXIDE INDUSTRIES LTD. have been lost / misplaced. Without transfer deed. Due notice thereof has been given to EXIDE INDUSTRIES LTD. and I/ We have applied for the issue of Duplicate Share Certificates.

Sl. No.	Name of the Shareholder	Folio	Face Value	Certificate No	Distinctive No	No. of Shares
1.	HANUMAN PERSHAD GUPTA	026875	Rs. 1/-	442831	86506121-86521000	14880

Any person who has a claim in respect of the said Shares should lodge such claim along with document proof with EXIDE INDUSTRIES LTD. at its Registered Office having address Exide House, 59E, Chowringhee Road, Kolkata, West Bengal, 700020, India within 15 days from this date else will proceed to issue duplicate certificate(s).

Place: Delhi Name of the Shareholder/Claimant

Date: 20-08-2026 SUSHIL KUMAR GUPTA

RBL BANK LTD.

REGISTERED OFFICE: 1st Lane, Shahupuri, Kolhapur-416001

Principal Operating Centre: 9th Floor, Techniplex-4, Off Veer Savarkar Flyover, Goregaon (West) Mumbai - 400062.

GOLD AUCTION CUM INVITATION NOTICE

The below mentioned borrower has been served with demand notices to pay outstanding amount towards the loan facility against gold ornaments ("Facility") availed by them from RBL Bank Limited. Since the borrower has failed to repay dues under the Facility, we are constrained to conduct an auction of the pledged gold ornaments on 28-08-2026.

In the event any surplus amount is realised from this auction, the same will be refunded to the concerned borrower and if there is a deficit post the auction, the balance amount shall be recovered from the borrower through appropriate legal proceedings. RBL Bank has the authority to remove following account from the auction without prior intimation. Further, RBL Bank reserves the right to change the Auction Date without any prior notice.

Sr. No.	Account Number	Branch Name	Borrower's Name	Details of Gold Ornament (in gms)
1.	809010930994	Ambedkar Road, Ghaziabad	SIMMI KUMARI	TOTAL GROSS WT 5.1 TOTAL IMPURITY 0.50 TOTAL STONE WT 0 TOTAL NET WT 4.6
2.	809011403886	Bhera Enclave Paschim	BABITA RANI	TOTAL GROSS WT 302.7 TOTAL IMPURITY 9.85 TOTAL STONE WT 29.6 TOTAL NET WT 263.25
3.	809011211382	GMS Road - Dehradun	PAYAL	TOTAL GROSS WT 53.03 TOTAL IMPURITY 0.60 TOTAL STONE WT 1 TOTAL NET WT 51.43
4.	809011240588	West Patel Nagar Branch	ANISHA DHAKA	TOTAL GROSS WT 178.55 TOTAL IMPURITY 4.55 TOTAL STONE WT 45 TOTAL NET WT 129
5.	809012213527	Sector 14, Gurgaon	SIMMY MADAN	TOTAL GROSS WT 78.1 TOTAL IMPURITY 5.00 TOTAL STONE WT 0 TOTAL NET WT 73.1
6.	809012130145	Karol Bagh	SHUBHAM AGARWAL	TOTAL GROSS WT 75.51 TOTAL IMPURITY 3.01 TOTAL STONE WT 0 TOTAL NET WT 72.5
7.	809012125550	Kailash Colony	NARGIS KHATOON	TOTAL GROSS WT 55.7 TOTAL IMPURITY 1.00 TOTAL STONE WT 0 TOTAL NET WT 54.7
8.	809012125204	Kailash Colony	ASIF ALI	TOTAL GROSS WT 28.5 TOTAL IMPURITY 0.60 TOTAL STONE WT 0 TOTAL NET WT 27.9
9.	809012226442	Rajpur Road, Dehradun	KIRAN SHARMA	TOTAL GROSS WT 190.37 TOTAL IMPURITY 6.31 TOTAL STONE WT 7.27 TOTAL NET WT 176.79
10.	809012213323	Sector 14, Gurgaon	SIMMY MADAN	TOTAL GROSS WT 232.1 TOTAL IMPURITY 11.00 TOTAL STONE WT 0 TOTAL NET WT 221.1
11.	809011955680	Sector 31, Gurgaon	AMIT KUMAR	TOTAL GROSS WT 3.9 TOTAL IMPURITY 0.30 TOTAL STONE WT 0 TOTAL NET WT 3.6

The online auction will be held on <https://regold.auctiontiger.net> or <https://rblegold.auctiontiger.net> on 28-08-2026 from 02:00 PM to 05:00 PM IST. Intending bidders should contact M/s. e-Procurement Technologies Ltd. (AuctionTiger) at 6351896640 / 7984129853. For detailed Terms and Conditions, please visit the auction portal.

Place : Delhi, Uttar Pradesh, Uttarakhand & Haryana

Date : 22-08-2026

Authorized Officer RBL Bank Ltd.

HINDUJA HOUSING FINANCE

Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015. Branch Offices: Office No. 210/211, Second Floor, Dashmesh Plaza, Sector-20B, NIT, Faridabad, Haryana-121001, Email: auction@hindujahousingfinance.com

SYMBOLIC POSSESSION NOTICE

Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to the borrower (hereinafter the borrower and guarantors are collectively referred to as "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this date mentioned against each account.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	LAN Nos. / Name of Borrowers / Guarantors & Address	Demand Notice Date / Date of Possession	Amount Outstanding
1.	CRPLWPLML/A00000232 Mr. Nilesh Kumar Sh. Khazan Singh, H No 96 Kuj Mohalla, Teski Gajar Palwal, Haryana-121102. Mrs. Laxmi Chh Sh. Nilesh Kumar R. Khajan Sh. Sh. Dhaniram Both At: H No 1/2 Tikar Gaj Palwal, Haryana -121102.	11/05/2026 19/08/2026 Symbolic	Rs. 1160016/- as on 06/05/2026 plus interest thereon
2.	HR/GN/FRBD/A000001838 Mr. HARISH S/o Sh. MAHENDER, Mrs. ASHA W/o Sh. MAHENDER, Both At: H No 1097 Pasch Bisi Mohalla, Near Laxmi Narayan Mandir AMROLI BHAWANA AMROLI PALWAL Haryana-121102.	11/05/2026 19/08/2026 Symbolic	Rs. 94157/- as on 06/05/2026 plus interest thereon
3.	HR/GN/FRBD/A000002115 Ms. Sukhbir W/o Sh. Ranjit Singh, Mr. RANJIT SINGH S/o Sh. Tek Chand, Both At: SHAUHL 173 PALWAL HARYANA-121102.	11/05/2026 19/08/2026 Symbolic	Rs. 995659/- as on 06/05/2026 plus interest thereon
4.	HR/GN/FRBD/A000002379 Mr. KBAL S/o Sh. SADRUP, Mrs. USMAN W/o Sh. Jugal, Both At: KHAMBI M OD SHOLAKA 128, MARRAOI PALWAL HARYANA, -121106.	11/05/2026 19/08/2026 Symbolic	Rs. 1262967/- as on 06/05/2026 plus interest thereon
5.	HR/GN/FRBD/A000002508 Mr. HARENDER S/o Sh. PREMAL, Mrs. MAYA W/o Sh. PREMAL, Both At: H.NO. 34, HASSANPUR PART 104, VILLAGE PARSA KA NAGLA PALWAL-121107.	11/05/2026 19/08/2026 Symbolic	Rs. 993138/- as on 06/05/2026 plus interest thereon
6.	HR/GN/FRBD/A000000639 Mr. SACHIN BHATIA, Mr. HUKAM CHAND BHATIA, Both At: H NO. 108 & 108/3, SAYYAD WARA, KHERI KALAN, OLD FARIDABAD, FARIDABAD, HARYANA-121002.	07/05/2026 20/08/2026 Symbolic	Rs. 1094653/- as on 06/05/2026 plus interest thereon
7.	Description of the Property: HOUSE BEARING NO.109, AREA MEASURING 120 SQ. YARDS, SITUATED IN WAKA MAJUA OLD FARIDABAD (SAYYED WADA), TEHSIL & DISTRICT FARIDABAD, HARYANA-121002.		

Date: 22.08.2026, Place: Haryana

Authorised Officer, Hinduja Housing Finance Limited

PRO CLB GLOBAL LIMITED

CIN: L74899DL1994PLC058964

Registered Office: 325, IIIRD FLOOR, AGGARWAL PLAZA, SECTOR-14, ROHINI, DELHI-110085

Corporate Office: 407, Orbit, Rajpath Rangoli Road, Beside Pandit Dindyal Upadhyay Auditorium, Bodakdev, Ahmedabad-380054, Email: cs@proclbglobal.com, Website: www.proclbglobal.com; Tel. No: +91 9893342402

CORRIGENDUM TO THE NOTICE OF POSTAL BALLOT

Corrigendum to the Notice of Postal Ballot dated July 29, 2026 to pass the resolution specified in Item No.2. This Corrigendum is issued in continuation of and should be read in conjunction with the original Notice already issued and emailed/ dispatched to the shareholders.

(A) The following particulars of Explanatory Statement to Resolution No.2 are amended as follows. Changes to the Explanatory Statement to Resolution No. 2

3. In Point no. (h), the paragraph- "Identity of the natural persons who are the ultimate beneficial owners of the shares proposed to be allotted and/or who ultimately control the proposed allottees", shall be read as under:

a) In Sr. No. 66, UBO changed from NA to Harsha Sanjay Siroya,

For PRO CLB GLOBAL LIMITED Sd/- Monil Navinchandra Vora Chief Executive Officer

Date: 21.08.2026 Place: Ahmedabad

FORM G

INVITATION

